

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 8**  
**(IB)-597(PB)/2017**

**IN THE MATTER OF:**

Oriental Bank of Commerce

..... Petitioners/Applicant

v.

M/s. Sonear Industries Ltd. & Anr.

..... Respondents

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 23.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the respondent

Mr. Akshay Goel, Adv. for Liquidator

For the applicant:

Mr. Abhishek, Adv.

**ORDER**

**CA-737(PB)/2019:-**

Notice of the application be issued and accepted. A copy of the application has already been furnished. Reply be filed within a week with a copy in advance to the counsel for the applicant.

List for arguments on 08.05.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**